

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./T.A. No. 204 of 1986

Shri Janki Parsad Applicant(s)

Versus

Union of India and Others. Respondent(s)

Sr. No.	Date	Orders
	3.4.1986	<p>Even on the petitioner's own admission in the application, he is a member of the Central Reserve Police Force. In Shri Narendra Singh versus Union of India (Regn. No.T-334/85 - CW 696 of 1977), this Tribunal, vide judgment dated 5.3.1986, has held that C.R.P.F. is an Armed Force. Consequently, this Tribunal has no jurisdiction, power and authority to deal with the grievances of the petitioner. The application is, therefore, returned for presentation to the proper Court.</p> <p><i>[Signature]</i></p> <p>(K. Madhava Reddy) CHAIRMAN. 3.4.1986.</p> <p><i>[Signature]</i></p> <p>(Kaushal Kumar) MEMBER. 3.4.1986.</p>